

**BEFORE THE NATIONAL GREEN TRIBUNAL AT PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 523/2025

IN THE MATTER OF :

Bijli Mahadev Mandir Committee,
Through Authorised person Sh. Fateh Singh Rana, Mathan, Tehsil Bhunter,
District Kullu. H.P.

.....Applicant

Versus

Union of India and ors.

....Respondents

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Place *KULLU*

Dated *26.11.25*

[Signature]
Respondent No. 7
Deputy Commissioner, Kullu,
District Kullu, H.P.
Kullu, H.P.

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Versus

1. Union of India, through Secretary, Ministry of Environment, Forest and Climate Change.
2. National Highways Logistics Management Limited (NHLM)
3. Central Pollution Control Board, through Member Secretary.
4. State of Himachal Pradesh, through Chief Secretary, H.P.
5. Himachal Pradesh Forest Department, through its Principal Chief Conservator of Forests. Talland, Shimla.
6. Himachal Pradesh Pollution Control Board, through its Member Secretary Him Parivesh, Phase-III, New Shimla, H.P.
7. Deputy Commissioner, Kullu.

.....Respondents

PRELIMINARY SUBMISSION

1. That the replying Respondent No. 7 respectfully submits that the Forest Rights Act (FRA) certificates pertaining to the project in question were issued on the recommendations of the Sub-Divisional Level Committee (SDLC) and the District Level Committee (DLC). A copy of the minutes of the SDLC is annexed as **Annexure R-1**, and DLC meeting held on dated 27-05-2023 is annexed as **Annexure R-2**.
2. It is respectfully submitted that no individual or community claims were filed by the local inhabitants before the Sub-Divisional Level Committee (SDLC). It is further submitted that the community claims of Muhal Talogi, Pecha, Chansari, and Trambali were duly settled during the District Level Committee (DLC) meeting held on 27th February 2020, convened under the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. In the said meeting, the rights of the local inhabitants were duly recognized and shall continue to remain as recorded in the Wazib-ul-Arz and the Forest Settlement Report. A copy of the minutes of the District Level Committee meeting held on 27-02-2020 is annexed herewith as **Annexure R-3**.

**REPLY ON MERITS ON BEHALF OF
RESPONDENT NO. 7 i.e. DEPUTY
COMMISSIONER KULLU.**

1. That, the contents of para no. 1 of the original application do not pertain to the replying respondent and hence need no reply.
2. That, in reply to the contents of para no. 2 of the original application are a matter of record to the extent they describe the status and functions of the Applicant Committee hence need no reply.
3. That in reply to the contents of para no. 3 of the original application, it is submitted that the same is a matter of record, hence need no reply.
4. That the contents of para no. 4 of the original application are admitted to the extent that the respondents, including the answering respondent, are instrumentalities of the State within the meaning of Article 12 of the Constitution of India and are amenable to the jurisdiction of this Hon'ble Tribunal.
5. That, the contents of para no. 5 of the original application are matter of record. The replying respondent has no reason to dispute the said averments, as it is a well-known fact that Himachal Pradesh is renowned for its numerous ancient temples and the deep-rooted religious devotion of its people, which has earned it the name "Dev Bhoomi."
6. That, in reply to the contents of para no. 6 of the original application it is submitted that the facts stated regarding the location and religious significance of Bijli Mahadev Temple are matter of record and common knowledge. The remaining averments being based on faith and belief do not call for any specific reply from the replying respondent.

7. That, in reply to the contents of para no. 7 of the original application, it is submitted that the description regarding the surrounding deodar forests and approach to the Bijli Mahadev Temple appears to be a matter of record and observation. The same are general in nature and do not call for any specific reply from the replying respondent.
8. That, in reply to the contents of para no. 8 of the original application, it is submitted that the facts stated regarding the management of the Bijli Mahadev Temple by the local priest (Kardar) and the Bijli Mahadev Mandir Committee appear to be matter of record and hence need no reply.
9. That, in reply to the contents of para 9 of the original application, it is submitted that the same do not pertain to Respondent No. 7 and need no reply.
10. That, the contents of para 10 of the original application are a matter of record and need no reply.
11. That the contents of para no. 11 of the original application are a matter of record; and do not pertain to the replying respondent, hence, need no reply.
12. That, the contents of para no. 12 of the original application are a matter of record; however, it is submitted that a motorable road is in existence between Kullu town and the Pecha near the Bijli Mahadev Temple.
13. That the contents of para no. 13 of the original application are a matter of record hence needs no reply from the replying respondent.

14. That, the contents of para no. 14 of the original application are a matter of record hence needs no reply from the replying respondent.
15. That, the contents of para no. 15 of the original application are a matter of record hence needs no reply from the replying respondent.
16. That, the contents of para no. 16 of the original application are a matter of record hence needs no reply from the replying respondent.
17. That, the contents of para no. 17 of the original application are a matter of record and do not pertain to the replying respondent, and hence need no reply.
18. That, the contents of para no. 18 of the original application are a matter of record and do not pertain to the replying respondent, and hence need no reply.
19. That, the contents of para no. 19 of the original application are a matter of record and do not pertain to the replying respondent, and hence need no reply.
20. That, in reply to the contents of para 20 of the original application, it is submitted that the representations addressed to the Hon'ble Chief Minister, Himachal Pradesh, and other representation regarding the approval of the Bijli Mahadev Ropeway project by the State Cabinet and its non-implementation have been received and duly forwarded to the competent higher authorities for appropriate consideration and necessary action. The remaining contents of the para do not pertain to replying respondent and needs no reply.

21. That, the contents of para no. 21 of the original application do not pertain to the replying respondent hence need no reply.
22. That, in reply to the contents of para no. 22 of the original application, it is submitted that the averments made therein do not pertain to the respondent, hence, need no reply.
23. That, in reply to the contents of para-No. 23 of the Original Application, it is submitted that the averments made therein do not pertain to replying respondent, hence need no reply.
24. That, in reply to the contents of para no. 24 of the original application, it is submitted that the same do not pertain to the replying respondent and, therefore, need no reply.
25. That, in reply to the contents of para no. 25 of the original application, it is submitted that the same do not pertain to the replying respondent, hence, need no reply.
26. That, in reply to the contents of para no. 26 of the original application, it is submitted that the same do not pertain to the replying respondent hence, need no reply.
27. That, in reply to the contents of para no. 27 of the original application, it is submitted that the same do not pertain to the replying respondent, hence, need no reply.
28. That, in reply to the contents of para no. 28 of the original application, it is submitted that the same do not pertain to the replying respondent and, hence, need no reply.
29. That, in reply to the contents of para no. 29 of the original application, it is submitted that the same do not pertain to the replying respondent and, hence, need no reply.
30. That, in reply to the contents of para 30 of the Original Application, it is submitted that the averments therein are

admitted to the extent that issuance of FRA certificates was decided in the proceedings of DLC meeting dated 31-05-2023. The community claims of Talogi, Pecha, Chansari and Trambali had already been settled in 2020 and no individual or community claims under the Forest Rights Act have been submitted in respect of Muhal Pecha Kandi by any competent authority. On the basis of the aforementioned proceedings of 2023, the FRA certificates were issued in favour of the Zonal Officer, Northern Region, National Highways Logistics Management Limited, vide Letter Nos. 1184/DRA, 1185/DRA, 1186/DRA, and 1187/DRA dated 31.05.2023, on the recommendations of the Sub-Divisional Level Committee, Kullu, and the District Level Committee, Kullu. Copies of the FRA certificates and minutes of SDLC are annexed as **Annexure R-4 (Colly) and R-1.**

31. That, in reply to the contents of para no. 31 of the original application, it is submitted that the same do not pertain to the replying respondent and, therefore, need no reply.
32. That, in reply to the contents of para no. 32 of the original application, it is submitted that the same do not pertain to the replying respondent and, therefore, need no reply.
33. That, in reply to the contents of para 33 of the Original Application, it is submitted that the community claims of villages Talogi, Pecha, Chansari and Trambali had already been settled as nil in District Level Committee meeting dated 27-02-2020 convened under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. No individual or community claims have been

submitted in respect of villages Dharat, Dal, Sharan, Goba, Shangruthana, Lohara, Thaiku, Deogra, Jhal and Tyalti under the Forest Rights Act. The rights of the local inhabitants of the aforementioned villages as recorded in the Wazib-ul-Arz and the Forest Settlement Report have not been adversely altered. A copy of the minutes of the District Level Committee meeting held on 27-02-2020 is annexed herewith as **Annexure R-3**.

34. That, in reply to the contents of para no. 34 of the original application, it is respectfully submitted that the averments made therein are a matter of record and, therefore, need no reply.
35. That, in reply to the contents of para no. 35 of the original application, it is respectfully submitted that the averments therein are a matter of record and do not pertain to replying respondent, hence need no reply.
36. That, in reply to the contents of para no. 36 of the original application, it is respectfully submitted that the averments therein are a matter of record and do not pertain to replying respondent, hence need no reply.
37. That, in reply to the contents of para no. 37 of the original application, it is respectfully submitted that the averments therein are a matter of record and do not pertain to replying respondent, hence need no reply.

GROUND

- A. In reply to this para it is submitted that the averments therein are admitted to the extent that FRA certificates were decided

in the proceedings of DLC meeting dated 31-05-2023, as the community claims of Talogi, Pecha, Chansari and Trambali had already been settled. No individual or community claims have been submitted in respect of Muhal Pecha Kandi by any competent authority under the Forest Rights Act. Accordingly, on the basis of the above proceedings, the FRA certificates were issued in favour of the Zonal Officer, Northern Region, National Highways Logistics Management Limited, vide Letter Nos. 1184/DRA, 1185/DRA, 1186/DRA, and 1187/DRA dated 31.05.2023, on the recommendations of the Sub-Divisional Level Committee, Kullu, and the District Level Committee, Kullu. Copies of the FRA certificates and minutes of SDLC are annexed as **Annexure R-4 (Colly) and R-I.**

- B. In reply, to this para it is submitted that the contents are matter of record hence need no reply.
- C. In reply, to this para it is submitted that the contents are matter of record hence need no reply.
- D. In reply, to this para it is submitted that the contents are matter of record hence need no reply.
- E. In reply, to this para it is submitted that the contents are matter of record hence need no reply.

PRAYER

It is most respectfully, submitted that the Forest Clearance granted by Respondent No. 7 has been on recommendations of Sub Divisional Level Committee Kullu (SDLC) and

District Level Committee Kullu (DLC). Consequently, it is most respectfully prayed that the Original Application be dismissed against Respondent No. 7 and justice may be done.



Respondent No. 7
Deputy Commissioner
Kullu, District Kullu, H.P.

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.....Applicant

Versus

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....Respondents

AFFIDAVIT

I, Torul S. Raveesh, (I.A.S.) daughter of Sh. Balbir Singh, aged 38 years, presently posted as Deputy Commissioner, Kullu, District Kullu, H.P., do hereby solemnly affirm and declare on oath as under:-

1. That the accompanying reply has been drafted and prepared at my instance and under my instructions.
2. That the contents of Para No. 1 to 37 of reply on merits and contents of para A to E of Grounds are true and correct to the best of my knowledge and belief, as per the

ATTESTED

Executive Magistrate
Kullu

information derived from official record and nothing material has been concealed therein.

I, the above-named deponent, do hereby verify and declare that contents of the para-No. 1 and 2 of this affidavit is true and correct. No part of it is false and nothing material has been concealed there from.

Verified at on this^{26th} day of November, 2025.

Place Kullu.
Dated 26.11.25

Deponent
Deputy Commissioner,
Kullu, H.P.

... documents was presented by
...
- Toral S. Raveash
Harsi Singh
... who is present & aware to see the contents of
the documents & read & explain them to
the deponent who has accepted them to
be true & correct. hence attested

Executive Magistrate
Kullu (H.P.)

**OFFICE OF THE SUB DIVISIONAL OFFICER (CIVIL) KULLU, DISTRICT
KULLU, H.P.**

**Proceeding of the meeting of the Sub Divisional Level Committee
under Schedule Tribe & Other Traditional Forest Dwellers
(Recognition of Rights) Act (FRA), 2006.**

A special meeting of the Sub Divisional Level Committee Kullu constituted under FRA, 2006 was held under the Chairmanship of Sh. Vikas Shukla, HAS, Sub Divisional Officer © Kullu on dated 24.05.2023 at 11.00 AM in respect of Bijlimahadev Rope Way Project. That patches of Forest land comprising under five Muhals, namely Pirdi, Naraini, Talogi, Pechha and Chansari were involved for abovesaid project. That it is matter of fact that Community/ Individual claims involving Forest Rights/claims etc. pertaining to Muhals(s) Talogi, Pechha and Chansari have already stood settled and relevant documents depicting claim settlement have already been sent before your goodsefl. It is pertinent to mention here that besides aforesaid Muhal Sabhas, there involved one Revenue Muhal named Pechha Kandi through which the proposed Ropeway scheduled to make way across. That, as per the report of Patwari Halqua of dated 20.05.2023 this uninhabited and unpopulated patch categorized as Demarcated Protected Forest (DPF) situated in muhal Reserve Forest Pechha Kandi, Patwar Circle Kharahal, Tehsil Kullu, comprised in khasra No. 1 (Min), total measuring 104-77-74 Hect. Further, as stated vide report ibid, there are no individual or community rights pertaining to aforesaid muhal find mention or exists within Wazib-Ul-Arz (Village Administration Paper) of the area and that no such claims pertaining to

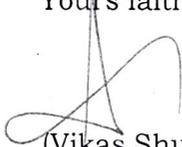

Sub Divisional Officer (C),
Kullu

aforesaid Muhal has ever been received by any relevant authority under the FRA Act, 2006.

Today, this SDLC assembled to discuss FRC and Gram Panchayat No Objection Certificate regarding establishment of base station for Bijli Mahadev Ropeway and 33 K.V. Transmission line issued by aforesaid institutions vide resolution No. 1 of Gram Panchayat Balh-II and resolution of FRC Naraini and Pirdi.

After scrutiny of the documents and detail discussion, above proposal for diversion of entire forest land to the tune of 3.1102 hectare comprised under 05 number of Muhals as aforesaid is recommended by the SDLC for such diversion as required for the aforesaid project and same is being recommended for the further assent of the District Level Committee.

Yours faithfully,

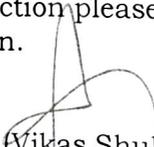

(Vikas Shukla)
Sub Divisional Officer (C)
Chairman SDLC-cum
Sub Divisional Officer (C),
Kullu.

Dated 25-05-2023

Endst.No94-99/SDA

Copy forwarded to:

1. The Deputy Commissioner Kullu with all aforesaid document in original for favour of further necessary action please.
2. All members of committee for information.


(Vikas Shukla)
Sub Divisional Officer (C)
Chairman SDLC-cum
Sub Divisional Officer (C),
Kullu.

**OFFICE OF THE DEPUTY COMMISSIONER-CUM-DISTRICT MAGISTRATE,
KULLU DISTRICT KULLU**

Tel No: 01902-222727, Fax: 01902-225396, Email: dc-kul-hp@nic.in

Proceeding of the meeting held on dated 27-05-2023 under the chairmanship of Sh. Ashutosh Garg, IAS worthy Deputy Commissioner Kullu regarding FRA cases pending in the district Kullu.

The list of the officers/ non-official members who attended the meeting is as below:-

1. Smt. Deepti Mandhotra, officiating ADM, Kullu.
2. Sh. Manoj, DFO Seraj at Banjar, District Kullu.
3. Sh. Angel Chauhan DFO Kullu.
4. Sh. Hans Raj Thakur, ACF GHNP, District Kullu.
5. Sh. Narender Sharma, DPRO Kullu.
6. Smt. Asha Thakur, member DLC.
7. Smt. Vibha Singh, member DLC

At the very outset the District Revenue Officer, Kullu welcome all the officials/ Non official member in the meeting and apprised everybody that, the Sub Divisional Level Committee Kullu & Banjar has forwarded recommended files to the District Level Committee for consideration and issuing FRA certificate in the name of User agencies for the different projects. After brief introduction on this matter, the District Revenue Officer, Kullu with permission from the chair introduce the present agenda of the meeting one by one as below:-

1. For Sr. No 1 on described in the agenda of meeting :-

The District Revenue Officer, Kullu has apprised all the members that, on the Sr. No. 1 construction of Bijli Mahadev Rope way Project will be constructed in Kharahal valley and the total land area measuring 3.1102 Hect. which would be acquired by the user agency i.e, NHLML and they have applied for the FRA certificate. He also apprised that the rights of Muhals Talogi and Pecha have already been settled by the District Level Committee vide its meeting dated 27-02-2020. Further, for the land area of the proposal falling in Muhals Pirdi & Naraini, concerned VLFRCs, Muhal Sabha and the Sub-Division Level Committee (SDLC) have recommended the case for issuance the FRA certificate.

In addition, it has been apprised by the SDLC that there is no inhabitant in Muhal Pecha Kandi and accordingly no VLFRC or Muhal Sabha can be constituted or convened for this Muhal. Besides, it has been further apprised that claim settlement process for the neighbouring muhals i.e, Talogi, Pecha, Chansari, Trambali have already been settled and as such no claim has been made (individual/ community) for Muhal Pecha Kandi, by any relevant authority under the Forest Right Act. Accordingly, the Sub Divisional Level Committee (SDLC) has recommended issuance of the FRA certificate for the land falling under Muhal Pecha Kandi.

Decision

After perusal of the file and detailed discussion on the matter, it was decided that :-

1. Nil Claim certificate may be issued for muhal Pecha Kandi.
2. Certificate under FRA may be issued in the name of User Agency.

-Action by DRO Kullu.

2. From serial No. 2, 3, 4, 5, 6, 7, 8 in the agenda of meeting:-

The District Revenue Officer, Kullu has apprised that cases have been received for issuance of FRA certificate for installation of vehicle charging station in Muhal Binni, Manglor, Kanon, Kandhidhar and Banogi Tehsil Banjar District Kullu and for construction of 33/11KV sub-station at Manhar over respective areas of forest lands. The cases have been duly recommended by the VLFRCs, Muhal/ Ward Sabha and Sub-Divisional Level Committee (SDLC).

Decision

After perusal of the file and detailed discussion on the matter, it was decided that certificate under FRA may be issued in the name of User Agency.

-Action by DRO, Kullu.

3. Community Right Claim cases:-

The District Revenue Officer, Kullu has apprised all the members that the Sub Divisional Level Committee, Banjar has forwarded files for the consideration in District Level Committee and issue the Patta in the name of concerned panchayats, wherein inhabitants of the concerned panchayats

have claim their rights according to "Anderson report 1884 and Wazib-ul-Araz", which are following:-

Sr. No.	Name of Panchayat	Name of FRC/Gram Sabha
SUB DIVISION BANJAR		
1.	Pekhdi	Nahi, Manhar Daran Shalinga Pekhdi
2.	Nohanda	Dingcha Jhanihar Ropa Tinder, Bharthidhar
3.	Tandi	Bhallagran Narahan Seri Tandi Parvadi
4.	Shilli	Sharungar Shilli Garuli
5.	Mashiyar	Mashiyar Manjali Ghalingha Saroot Ghaliyaad
6.	Tung	Batahad

		Naini
		Dharashalinga
		Fariyadi
		Rikhali
7.	Khadagad/Sajvad	Shojha
		Sarhi
		Ghiyagi
		Sulhani
		Sar
8.	Manglor	Ratvah
		Manglor

Officiating ADM Kullu Smt. Deepti Mandhotra & DFO Seraj at Banjar made a submission that the detailed proceeding with specific recommendation in light of documentary evidence appreciated by SDLC (i.e., Wazib-ul-Araz, Anderson settlement report 1884 etc.) on each right claimed by the applicants(s) should be sought from the SDLC so that facts are clearly put forth before the DLC. It is further pointed out that SDLC should not specifically focus on settlement / recognition of these rights which are identified in the "Wazib-ul-Araz" nor Anderson's report 1884 should be identified with proper details like "Tatima" and relevant documentary evidence.

Decision

After detailed deliberation on the matter worthy Chairman directed Chairman SDLC Banjar to prepare detailed proceeding along with the "tatima" of concerned piece of land, wherein the different rights have been claimed by the inhabitants of the concerned panchayat/ other applicants.

-Action by Chariman SDLC Banjar District Kullu.

The meeting ended with a positive note from all the members and thanks to the chair.

-Approved by-
Deputy Commissioner,
Kullu, District Kullu H.P.

Endst No. 1177-83/DRA

Dated:- 31-05-23

Copy is forwarded to:-

1. The SDO (C) Banjar, District Kullu for information and further necessary action.
2. The SDO (C) Kullu, District Kullu for information and further necessary action.
- 3.
4. The DFO, Kullu District Kullu for information and further necessary action.
5. The DFO Seraj at Banjar, District Kullu for information and further necessary action.
6. The DFO GHNP at Shamshi, District Kullu for information and further necessary action.
7. Smt. Asha Thakur, member DLC for information.
8. Smt. Vibha Singh, member DLC for information.

Signed By-

(Prasant Sirkek, HAS)
Additional District Magistrate,
Kullu, District Kullu H.P.

दिनांक 27-02-2020 को अनुसूचित जन जाति और अन्य परम्परागत वन निवासी (वन अधिकार की मान्यता) अधिनियम 2006 के अन्तर्गत डॉ० ऋचा वर्मा, उपायुक्त कुल्लू की अध्यक्षता में सम्बन्धित जिला स्तरीय समिति की बैठक की कार्यवाही।

बैठक में निम्नलिखित अधिकारियों एवं गैर सरकारी सदस्यों ने भाग लिया :-

1. श्री शिव कृष्ण, अतिरिक्त जिला दण्डाधिकारी कुल्लू, जिला कुल्लू।
2. वन मण्डल अधिकारी, कुल्लू जिला कुल्लू (हि०प्र०)।
3. वन मण्डल अधिकारी, बन्जार, जिला कुल्लू।
4. वन मण्डल अधिकारी, आनी स्थित लूहरी, जिला कुल्लू।
5. श्री हितेश्वर सिंह, सदस्य।
6. श्रीमति प्रेम लता ठाकुर, सदस्य।
7. श्री लोकेन्द्र कुमार, सदस्य।

सर्वप्रथम उपायुक्त महोदय ने सभी अधिकारियों एवं गैर सरकारी सदस्यों का बैठक में भाग लेने का धन्यवाद किया। उसके बाद अनुसूचित जन जाति और अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 पर विस्तारपूर्वक चर्चा की गई तथा यह निर्णय लिया गया कि विभिन्न प्रयोजनों हेतु जो वन भूमि हरतान्तरित की जानी प्रस्तावित है, को प्राथमिकता के आधार पर किया जाए। बैठक में निम्नलिखित योजनाओं (जिनमें ग्राम सभा तथा उप मण्डल स्तरीय समिति का अनापत्ति प्रमाण पत्र/सिफारिश सलग है) के लिए प्रस्तावित वन भूमि के उपरोक्त अधिनियम हेतु समिति में विचार विमर्श किया गया।

Sr. No.	Name of Company/ Department	Purpose	Area	Name of Gram Sabha /Nagar Panchayat	Name of Sub Divisional Level Committee
1.	Executive Engineer outer Siraj Division (HPPWD) Nirmand	Construction of Road from Maindhar to Kot	1.989 Hect.	Taluna	Anni
2.	Executive Engineer outer Siraj Division (HPPWD) Nirmand	Construction of Road from Dogherimod to Bhojupani Via Klow	2.843 Hect.	Shilli & Chowai	Anni
3.	Executive Engineer outer Siraj Division (HPPWD) Nirmand	Construction of Road from Samaser to Nichla Tarala	1.869 Hect.	Buchhar	Anni
4.	Director Technical Education Professional & Industrial Training Institute Sundernagar (HP)	Construction of Building	1-65-03 Hect.	Dalash	Anni
5.	Executive Engineer outer Siraj Division (HPPWD) Nirmand	Construction of link road Shamani to Tharvi Via Sikan	2.238 Hect.	Nor	Anni

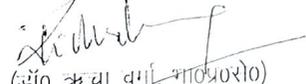
6.	Executive Engineer outer Siraj Division (HPPWD) Nirmand	Construction of Road from Kalaras (Kanva) to Khareh	0.216 Hect.	Kot	Anni
7.	Executive Engineer outer Siraj Division (HPPWD) Nirmand	Construction of Road from Koil to Bashla	7.929 Hect.	Gadej / Durah	Anni
8.	Dy.S.P. Anni Distt. Kullu	Construction of Building Police Station Brow	0.809 Hect.	Tunan	Anni
9.	Executive Engineer outer Siraj Division (HPPWD) Nirmand	Construction of Road from Moin Pul to Jungla	1.00 Hect.	Dehra	Anni
10.	Executive Engineer outer Siraj Division (HPPWD) Nirmand	Construction of Road from Bijali Darad to Tarala	2.718 Hect.	Nor	Anni
11.	Executive Engineer Division (HPPWD) Kullu	Construction of link road to village Bhalyani	0-50-04 Hect.	Bhalyani	Kullu
12.	Assistant Engineer, Sub-Division (HPPWD) Banjar	Construction road from Sharchi (Gahidhar) to Basheer	8.0350 Hect.	Kandidhar	Banjar
13.	Assistant Engineer, Sub-Division (HPPWD) Banjar	Construction road from Damala to Thata Parwadi	3.0860 Hect.	Shilli	Banjar

इसके अतिरिक्त अनुसूचित जन जाति और अन्य परम्परागत वन निवासी (वन अधिकार की मान्यता) अधिनियम, 2006 के अर्तगत स्थानीय लोगों के वन अधिकार दावों पर बैठक में निम्नलिखित पंचायतों के महाल/उपमहाल पर चर्चा की गई:-

Sl. No.	Name of Panchayat	Name of FRC
1.	Raison	Manjhidhar, Chhantanseri, Kahudhar, Khargan, Lohgi, Pangan, Raison & Sajooni.
2.	Jana	Dhama, Jana, Barnot, Deoghra - Muhal, Kalmi, Gohru & Mehrabagh.
3.	Naggar	Pulag, Chachogi, Mashada, Rumsu, Marhi, Naggar & Ghadopa.
4.	Chansari	Chansari & Pechha.
5.	Kais	Nainasari.
6.	Neuli	Neuli, Neuli-Pande, Devdhar & Bradha
7.	Talogi	Trambli & Talogi.
8.	Puid	Thegara Shoran, Thasibra, Kinja, Puid, Haleni, Banonit Gharakad & Chowki-Dobhi.
9.	Neuli	Grahan, Reserved Forest Bodsu, Sheela, Tharnan Chanaugi, Lugar Bhatti, Jamuthaach, Dehunidhar Mahant Rashi, Kot & Grahand Pende

उप गण्डल स्तरीय कमेटी की बैठक के अनुसार उक्त महालों में किसी प्रकार के व्यक्तिगत व सामुदायिक दावे प्रस्तुत नहीं हुए हैं। इस प्रकार उक्त पंचायत के महालों के बंशदगानों के हक-हकूक गुताबिक Wazib-Ul-Arz व ऐण्डर्सन वन बन्दोबरत मान्य रखे गये।

उपरोक्त गदों को सगिति ने सर्वसम्मति से अनुमोदित किया।

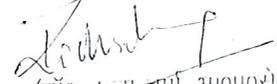

(डॉ० ऋचा वर्मा, भा०प्र०रो०)
उपायुक्त कुल्लू।

पृष्ठांकन संख्या 567-74 / डी०आर०ए०

दिनांक:

प्रतिलिपि सेवा में:-

1. सदस्य राचिव एवं अतिरिक्त जिला दण्डाधिकारी कुल्लू, जिला कुल्लू।
2. वन गण्डल अधिकारी कुल्लू, जिला कुल्लू।
3. वन गण्डल अधिकारी, बन्जार, जिला कुल्लू।
4. वन गण्डल अधिकारी आनी स्थित लूहरी, जिला कुल्लू।
5. श्री हितेश्वर सिंह, सदस्य।
6. श्रीमति प्रेम लता ठाकुर, सदस्य।
7. श्री लोकेन्द्र कुमार, सदस्य।


(डॉ० ऋचा वर्मा, भा०प्र०रो०)
उपायुक्त कुल्लू।

उपगण्डल अधिकारी (ना०), कुल्लू को उक्त क्रम संख्या 1 से 9 तक की पंचायतों के महाल/उपगहाल के बंशदगानों (व्यक्तिगत व सामुदायिक) हक-हकूक गुताबिक Wazib-Ul-Arz निर्धारित प्रपत्र पर तैयार करके आपकी सेवा में आगामी कार्यवाही हेतु प्रेषित है।

(राजेश गण्डारी)
जिला राजस्व अधिकारी,
कुल्लू।

Form-II
(for projects other than linear projects)
Government of Himachal Pradesh

Office of the District Collector, Kullu, Distt. Kullu, H.P.

No: 1184 /DRA

Dated: 31-05-23

TO WHOM SO EVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forest (MoEF), Government of India's letter No. 11-9/98-FC (pt.) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA' for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that 0.7681 hectare of the forest land proposed to be diverted in favour of the Zonal Officer, Northern Region, National Highway Logistic Management Limited for Construction of Bijli Mahadev Ropeway Project, in district Kullu falls within jurisdiction of Gram Panchayat Chansari in Tehsil, Kullu.

It is further certified that:

- The complete process for identification and settlement of rights under the FRA has been carried out for the entire forest area of Pechha Kandi (an uninhabited village). A copy of records of all consultations and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub Division Level Committee(s) and District Level Committee for all the neighbouring Muhals of Gram Panchayat Chansari which are inhabited are enclosed as annexure A to annexure D.
- The proposal for diversion of 0.7681 hectare of forest area was placed for concurrence & approved by the Distt. Level Committee.
- Each of concerned Gram Sabha(s) has certified that all formalities/ processes under the FRA have been carried out and that they have given their consent to Nil claim at a particular area. A copy of certificate issued by the Gram Sabha of neighbouring inhabited Villages Chansari & Pechha enclosed as annexure A to Annexure B.
- The discussion and decision on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabha present.
- The rights of Primitive Tribal Groups and Pre-Agriculture Communities, where applicable have been specifically safeguarded as per section 3(1)(e) of the FRA.

Encl: As above.


(Ashutosh Garg, IAS)
District Collector,
Kullu.

Form-II
(for projects other than linear projects)
Government of Himachal Pradesh

Office of the District Collector, Kullu, Distt. Kullu, H.P.

No: 1185 /DRA

Dated: 31-05-23

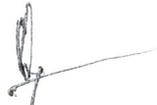
TO WHOM SO EVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forest (MoEF), Government of India's letter No. 11-9/98-FC (pt.) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA' for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that 0.7512 hectare of the forest land proposed to be diverted in favour of the Zonal Officer, Northern Region, National Highway Logistic Management Limited for Construction of Bijli Mahadev Ropeway Project, in district Kullu falls within jurisdiction of Gram Panchayat Chansari in Tehsil, Kullu.

It is further certified that:

- (a) The complete process for identification and settlement of rights under the FRA has been carried out for the entire forest area of Pechha village. A copy of records of all consultations and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub Division Level Committee(s) and District Level Committee are enclosed as annexure A to annexure D.
- (b) The proposal for diversion of 0.7512 hectare of forest area was placed for concurrence & approved by the Distt. Level Committee.
- (c) Each of concerned Gram Sabha(s) has certified that all formalities/ processes under the FRA have been carried out and that they have given their consent to Nil claim at a particular area. A copy of certificate issued by the Gram Sabha of Pechha villages (s) is enclosed as annexure A to annexure B.
- (d) The discussion and decision on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabha present.
- (e) The rights of Primitive Tribal Groups and Pre-Agriculture Communities, where applicable have been specifically safeguarded as per section 3(1)(e) of the FRA.

Encl: As above.


o/c (Ashutosh Garg, IAS)
District Collector,
Kullu.

Form-II
(for projects other than linear projects)
Government of Himachal Pradesh

Office of the District Collector, Kullu, Distt. Kullu, H.P.

No: 1186 /DRA

Dated: 31-05-23

TO WHOM SO EVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forest (MoEF), Government of India's letter No. 11-9/98-FC (pt.) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA' for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that 1.1135 hectare of the forest land proposed to be diverted in favour of the Zonal Officer, Northern Region, National Highway Logistic Management Limited for Construction of Bijli Mahadev Ropeway Project, in district Kullu falls within jurisdiction of Gram Panchayat Talogi in Tehsil, Kullu.

It is further certified that:

- (a) The complete process for identification and settlement of rights under the FRA has been carried out for the entire forest area of Talogi village. A copy of records of all consultations and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub Division Level Committee(s) and District Level Committee are enclosed as annexure A to annexure D.
- (b) The proposal for diversion of 1.1135 hectare of forest area was placed for concurrence & approved by the Distt. Level Committee.
- (c) Each of concerned Gram Sabha(s) has certified that all formalities/ processes under the FRA have been carried out and that they have given their consent to Nil claim at a particular area. A copy of certificate issued by the Gram Sabha of Talogi villages (s) is enclosed as annexure A to annexure B.
- (d) The discussion and decision on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabha present.
- (e) The rights of Primitive Tribal Groups and Pre-Agriculture Communities, where applicable have been specifically safeguarded as per section 3(1)(e) of the FRA.

Encl: *As above.*


(Ashutosh Garg, IAS)
District Collector,
Kullu.

Form-II
(For projects other than linear projects)
Government of Himachal Pradesh

Office of the District Collector, Kullu, Distt. Kullu, H.P.

No: 1187 /DRA

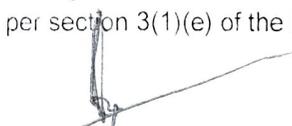
Dated: 31-05-23

TO WHOM SO EVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forest (MoEF), Government of India's letter No. 11-9/98-FC (pt.) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA' for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that **0.4774 hectare** of the forest land proposed to be diverted in favour of **the Zonal Officer, Northern Region, National Highway Logistic Management Limited** for **Construction of Bijli Mahadev Ropeway Project**, in district Kullu which falls within jurisdiction of **Gram Panchayat Balh-II** in Tehsil, Kullu.
It is further certified that:

- (a) The complete process for identification and settlement of rights under the FRA has been carried out for the entire **0.4774 hectare** of forest area proposed for diversion. A copy of records of all consultations and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub Division Level Committee(s) and District Level Committee are enclosed as annexure A to annexure D.
- (b) The proposals for such diversion (with full details of the project and its implications, in vernacular/ local language) have been placed before each concerned Gram Sabha of forest dwellers, who are eligible under the FRA.
- (c) The each of concerned Gram Sabha(s) has certified that all formalities/ processes under the FRA have been carried out and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any having understood the purpose and detail of proposed diversion. A copy of certificate issued by the Gram Sabha of **Pirdi & Naraini** villages (s) is enclosed as annexure A to annexure B.
- (d) The discussion and decision on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabha present.
- (e) The rights of Primitive Tribal Groups and Pre-Agriculture Communities, where applicable have been specifically safeguarded as per section 3(1)(e) of the FRA.

Encl: *As above.*


(Ashutosh Garg, IAS)
District Collector,
Kullu.